STUDENTS FACING DEPORTATION FROM CANADA

†1550. KUNWAR DANISH ALI
   DR. T.R. PAARIVENDHAR
   SHRI M. SELVARAJ

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) whether the Government is aware of the fact that nearly 700 Indian students are facing deportation from Canada on account of fake college admission offered by fraudulent consultants in India;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to identify and nab the culprits, i.e. the said fraudulent consultants in India;

(d) whether the Government has held any talks/ deliberations with the Government/authorities in Canada to ensure that these students are not deported immediately and there is no disruption in their studies; and

(e) if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF EXTERNAL AFFAIRS

(SHRI. V. MURALEEDHARAN)

(a to e) Government of India is aware of some Indian students in Canada facing deportation for allegedly submitting fraudulent letters of admission to Canadian academic institutions.

Government of India is engaged with the Canadian authorities, both in Canada and in New Delhi on how the concerned Indian nationals can continue to stay in Canada as per local laws and regulations.
The Canadian authorities are also taking actions to address the issue. They have set up a Task Force to assist the affected persons. They have announced that they would halt deportations during the review period; and that genuine students will be eligible to remain in Canada.

The Ministry is regularly engaged with the State Governments on the need to enable safe and legal migration of Indian nationals to foreign countries.

Government of India will continue to work towards streamlining mobility of students to Canada and taking measures to regulate the role of dubious institutions and agents who are misleading students.

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